



## LEGISLATIVE ASSEMBLY OF GOA

### The Goa (Extension of the Orphanages and other Charitable Homes (Supervision and Control Act) Bill, 1993

(Bill No. 17 of 1993)

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(To be introduced in the Legislative Assembly of Goa)

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The Goa (Extension of the Orphanages and Other Charitable Homes (Supervision and Control) Act) Bill, 1993

(Bill No. 17 of 1993)

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BILL

*to provide for the extension of the Orphanages and Other Charitable Homes (Supervision and Control) Act, 1960 to the State of Goa.*

Be it enacted by the Legislative Assembly of Goa in the Forty-fourth Year of the Republic of India as follows:—

1. *Short title and commencement.* — (1) This Act may be called the Goa (Extension of the Orphanages and Other Charitable Homes (Supervision and Control) Act), 1993.

(2) It shall come into force at once.

2. *Extension of the Orphanages and Other Charitable Homes (Supervision and Control) Act, 1960 to the State of Goa.* — The Orphanages and Other Charitable Homes (Supervision and Control) Act, 1960 (Central Act 10 of 1960), as in force in the territories to which it generally extends, is hereby extended to the State of Goa.

3. *Repeal and Saving.*— So much of any law in force in the State of Goa as corresponds to the Orphanages and Other Charitable Homes (Supervision and Control) Act, 1960 (Central Act 10 of 1960), shall stand repealed as from the date of coming into force of this Act in the State of Goa:

Provided that the repeal shall not affect—

(a) the previous operation of any law so repealed or anything duly done or suffered thereunder;  
or

(b) any right, privilege, obligation or liability acquired, or incurred under any law so repealed;  
or

(c) any penalty, forfeiture or punishment incurred in respect of any offence committed against any law so repealed; or

(d) any investigation, legal proceeding or remedy in respect of any such right, privilege, obligation or liability, penalty, forfeiture or punishment, as aforesaid; and any such investigation, legal proceeding or remedy may be instituted, continued or enforced and any such penalty, forfeiture or punishment may be imposed as if this Act had not been passed:

Provided further that subject to the preceding proviso, anything done or any action taken (including any rule made) under any law so repealed shall, so far as they are consistent with the said Act, be deemed to have been done or taken under the corresponding provisions of the said Act as extended to the State of Goa by this Act and shall continue to be in force accordingly unless and until superseded by anything done or any action taken under the said Act.

## Statement of Objects and Reasons

The Orphanages and Other Charitable Homes (Supervision and Control) Act, 1960 has not yet been extended to this State of Goa.

In pursuance of the directives of the Supreme Court contained in its order dated 21-11-1991, in Criminal Writ Petition No. 1121 of 1982, it is now proposed to extend the said Act to this State so as to bring all the Institutions/Homes/Shelters run by the Voluntary Organisations except the ones covered by section 3 thereof, within the purview of the said Act for the purpose of supervision and control in all matters relating to the management of homes in accordance with the directions to be given by the State Government and also to bring about uniformity of procedure and functioning amongst all the Institutions/Homes/Shelters in their management.

### Financial Memorandum

When the Orphanages and Other Charitable Homes (Supervision and Control) Act, 1960 is extended to this State and comes into force, a Board will have to be constituted with powers to supervise and control generally all matters relating to the management of Institutions/Homes/Shelters in accordance with the provisions of this Act. The financial implications involved in the extension of this Act will be mainly on payment of TA/DA to the members of the Control Board when they go for the visit/inspection of the various Organisations, expenditure on salaries of staff appointed as per the provisions of the Act and other contingent expenditure in connection with their meetings, etc. including stationery. The approximate expenditure has been worked out to Rs. 40,000/- per annum.

### Memorandum on Delegated Legislation

No delegated legislation is envisaged in this Bill.

Panaji,  
21st June, 1993.

P. D. RAUT  
Minister for Social Welfare

Assembly Hall,  
Panaji,  
22nd June, 1993.

ASHOK B. ULMAN  
Secretary to the Legislative  
Assembly of Goa.

**Governor's recommendation under Article 207 of the Constitution:**

In pursuance of clause (1) and (3) of Article 207 of the Constitution, the Governor of Goa has recommended to the introduction of the Goa (Extension of the Orphanages and Other Charitable Homes) (Supervision and Control Act) Bill, 1993.